GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 3774 TO BE ANSWERED ON 05/04/2023

3774. SHRI SANDOSH KUMAR P:

Will the Minister of Rural Development be pleased to state:

- (a) whether Government has any plan to extend the MGNREGS to urban areas due to the alarmingly high rate of unemployment in the urban areas;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether Government is aware of the delayed payment of wages under the MGNREGS in many of the States;
- (e) whether Government has taken any step to address the complaints related to delayed payment; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

- (a) No, Sir.
- (b) & (c) Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005 is applicable for rural areas and its implementation in urban areas is beyond the purview of the Act.
- (d) to (f) The Ministry receives complaints under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) through Centralized Public Grievance Redress and Monitoring System (CPGRAMS). Since the responsibility of implementation of Mahatma Gandhi NREGA is vested with the State/UT Governments, all complaints received in the Ministry through CPGRAMS are forwarded to the concerned State/UT Governments for taking appropriate action including investigation, as per law.

The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi NREGS. These include:

- (i) Upscaling of National Electronic Fund Management System (Ne-FMS) in 27 States and 3 Union Territories.
- (ii) Intensive consultation with State Governments and other stakeholders to strategize timely payment of wages, verification of pending compensation claims etc.
- (iii)Formulation of Standard Operating Procedure for monitoring of timely payment and payment of compensation.
- (iv)Review meetings through video conferences with States/ UTs reviewing the status of timely payment and payment of delay compensation.
- (v) States/UT's have been requested to ensure timely regeneration of rejected transaction and every fund release is tagged with priority release of rejected transaction.
- (vi)States have been requested to ensure correction of invalid accounts as per information provided by PFMS.
